

**Jawaharlal Institute Of Post-Graduate Medical Education  
And Research, Puducherry (Amendment) Act, 2011**

**10 of 2011**

**[27 August 2011]**

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**Jawaharlal Institute Of Post-Graduate Medical Education  
And Research, Puducherry (Amendment) Act, 2011**

**10 of 2011**

**[27 August 2011]**

An Act to amend the Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry Act, 2008. Be it enacted by Parliament in the Sixty-second Year of the Republic of India as follows:--

**1. Short Title :-**

This Act may be called the Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry (Amendment) Act, 2011.

**2. Amendment Of Section 28 Of Act 19 Of 2008 :-**

In section 28 of the Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry Act, 2008, in sub-section (1),-

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- (a) for the words "one year", at both the places where they occur, the words "three and one-half years" shall be substituted;
- (b) in the proviso, for the words "Provided that", the following shall be substituted, namely:--

"Provided that the employees, who have, or as the case may be, who have not, exercised their option and not transferred out of the Institute as on the date of coming into force of the Jawaharlal

Institute of Post-Graduate Medical Education and Research,  
Puducherry (Amendment) Act, 2011, may exercise their option  
afresh before the specified period:  
Provided further that."